

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 951/2019

IN THE MATTER OF:

Ravinder Dabas

... Applicant

VERSUS

Govt. of NCT of Delhi & Ors.

... Respondents

NDOH:- 13.02.2020

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Filed by

(Dr. Chandra Prakash)
Sr. Env. Engineer
(Delhi Pollution Control Committee)

New Delhi:
Dated: 10.02.2020

(1)

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**ACTION TAKEN REPORT ON BEHALF OF DELHI
POLLUTION CONTROL COMMITTEE IN TERMS OF THE
ORDER DATED 01.11.2019**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 01.11.2019 and pleased to issue following directions:

"....."Grievance in this application is against illegal functioning of charcoal factory in Village Galibpur, Najafgarh, near Daurala Border, New Delhi-110073 resulting in air pollution and causing respiratory diseases in the area....."

2. That in compliance of the orders passed by this Hon'ble Tribunal, the site mentioned in the order was inspected by DPCC Officials on 22.01.2020. During inspection, it was found that M/s A.S Infratech,

Village Badsha, Distt. Jhajjar was engaged in the activity of a hot mix plant.

- 3. That, owner of hot mix plant informed that the plant falls in the territory of Haryana & running with valid Consent to Operate from Haryana State Pollution Control Board which is valid up to 31.03.2020.

- 4. A letter was issued on 30.01.2020 to Member Secretary, Haryana State Pollution Control Board for taking further necessary action in terms of this Hon'ble Tribunal orders. (Copy of Letter is enclosed as Annexure 'A')

The present action taken report may kindly be taken on record.


(Dr. Chandra Prakash)
Sr. Environmental Engineer

Date: 10/02/2020
Place: Delhi

By Speed Post

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DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at: <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-II/NGT/OA 951-2019/2019 / 292-93

Dated: 30/1/2020

To,
The Member Secretary,
Haryana State Pollution Control Board,
Plot No.- C-11, Sector-6, Panchkula,
Haryana 134109

Annexure-A

Subject:- OA No. 951/2019 "Ravinder Dabas Vs. GNCTD"

Sir,

This has reference to Hon'ble NGT order dt. 01.11.2019 in OA No. 951/2019 "Ravinder Dabas Vs. GNCTD" regarding illegal functioning of charcoal factory in village Galibpur, Najafgarh, near Daurala Border, New Delhi-110073 resulting in air pollution and causing respiratory diseases in the area.

In compliance of Hon'ble NGT order, the site mentioned in the order was inspected by DPCC officials on 22.01.2020 and it was observed that M/s A.S. Infratech, Village Badsha, Dist., Jhajjar, Haryana was engaged in the activity of a hot mix plant.

Since the area falls under the jurisdiction of state of Haryana and hot mix plant found running with valid Consent to operate from Haryana State Pollution Control Board, it is requested to take further necessary action in the matter and file Action Taken Report in Hon'ble NGT. A copy of the complaint filed before the Hon'ble NGT is also Enclosed herewith.


(Dr. Chandra Prakash)
Incharge (CMC-II)

Enclosure: As above

Copy to:

1. Ravinder Dabas (Complainant) – ravinder.dabas2323@gmail.com

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